

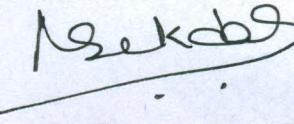
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

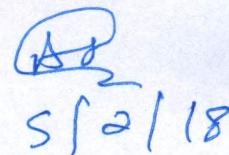
C.P.(IB).No. 41/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th February 2018, 10.30 A.M

Name of the Company	AIC Steel Pvt.Ltd. -Vs Venky Hi- Tech Ispat Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

101) Abhishek Sekdar operational creditor
Advocate 
05.02.18

1) Mr. A. K. Upadhyay Corporate Debtor 
Advocate 05/02/18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor submits that he could not obtain signature of the Director of the corporate debtor in Vakalatnama as he is out of station and got his signature only today and sought leave for submissions of Vakalatnama along with Board Resolution. Prayer is allowed. Vakalatnama along with the Board Resolution is received and recorded.

Ld. Counsel for the corporate debtor sought further time to file reply. Prayer is allowed and granting further time to file reply, if any, within 5 days after serving a copy to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days and fixing it on **23/02/2018** for hearing.

8d

(Jinan K.R.)
Member (J)

Editorial

21/01/20

Stamps

Editorial

21/01/20

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Editorial

21/01/20

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